



**OFFICE OF THE DISTRICT & SESSIONS JUDGE (HQs)  
TIS HAZARI COURTS: DELHI**

**C I R C U L A R**

In view of the extracts of the Minutes of the Meeting of the Centralized Computer Committee held on 16.08.2019 at 4.00 P.M in Room No-327, 3<sup>rd</sup> Floor, Tis Hazari Courts, Delhi, it is directed that all the Courts presided over by the Additional District Judges, dealing with the matters of Commercial Cases shall convert all existing cases pertaining to Intellectual Property Rights into CS (COMM) from 7<sup>th</sup> July 2018 onwards.

*Girish Kathpalia*  
: 06.9.19

**(Girish Kathpalia)**

District & Sessions Judge (HQs)  
Delhi

1989/  
No. 52539-52584/Ease Doing/Gaz/2019

Dated, Delhi 06/Sep/2019

Copy forwarded for information and necessary action to :

1. The Registrar General, High Court of Delhi, New Delhi.
2. The District & Sessions Judges, all court complexes, Delhi/New Delhi with the request to circulate the same to the concerned ADJ's/Commercial Courts posted their respective districts. *Weyr, TMC*
3. All the Additional District Judges, Central District, Tis Hazari Court, Delhi with the request to compiled the data /reports regarding Commercial Cases as stated above.
4. Ahlmad of the Courts of Addl. District Judges/Commercial Courts, Central District, Tis Hazari Court, Delhi with the direction, if any queries/clarifications are required regarding conversion of Intellectual Property Rights into CS(COMM), contact to the Computer Branch, Central District, Tis Hazari Courts, Delhi.
5. The Nodal Officer, Computer Branch, Central District, Tis Hazari Courts, Delhi.
6. The Chairman, Website Committee, Central District, Tis Hazari Courts, Delhi.
7. The Officer-In-Charge, Computer, Filing and Facilitation Branch, Central District, Tis Hazari Courts, Delhi.
8. The Website Committee, Hindi & English, Central District, Tis Hazari Courts, Delhi.
9. The Reader to the undersigned.

District & Sessions Judge (HQs)  
Delhi